

ber, 1984 to April, 1986. When the aircraft was initially contracted for, some of the weapons were under development/clearance by the manufacturers and it was stipulated in the agreement that these would be made available as and when they were cleared.

### **Selection of Non-Technical Group-Captains in IAF**

2213. SHRI JAGADISH JANI: Will the PRIME MINISTER be pleased to state:

(a) whether principle of natural justice is being observed in the selection of Non-Technical Group Captains in Indian Air Force in due consideration of (i) equivalent past performance of the aspirants since beginning of their career (ii) disposal of their grievance application to the satisfaction of aggrieved officers (iii) award of discretionary weightage by the selection panel for any unfair advantage/handicap of one officer vis-a-vis other due to service conditions resulting in unequal advantage/disadvantage in respect of (a) continued stay of personnel over a long period at one place with same officer (b) changes of postings/appointments, initiating and Reviewing officers and (c) provision of similar opportunities for individuals growth by the Organisation; and

(b) whether the selection panel obtain factual details on these points and moderate the undue advantages/handicaps pertaining to individuals to put everyone on new equal footing without any bias?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Yes, Sir. The principle of natural justice is being observed in the selection of non technical Group Captains in the IAF.

(i) Appraisal reports and other relevant records of the officers for the past seven years are taken into account;

(ii) Disposal of grievance applications is done at the appropriate level based on the facts of the case and final decision is communicated to the officer.

(iii) (a) and (b) While awarding assessment marks, the Promotion Board takes into account the past posting profile of the officer as also the service under respective Initiating and Reviewing Officers.

(c) Opportunities are provided to officers for their growth as dictated by the requirements of the Service.

(b) All relevant data and records are made available to the Promotion Board members when considering an officer for promotion.

### **SC/ST IAS Officers on the Panel of Secretaries add. Secretaries and Joint Secretaries**

2214. SHRI SANGH PRIYA GAUTAM: Will the PRIME MINISTER be pleased to state:

(a) what is the number of Scheduled Castes and Scheduled Tribe I.A.S. Officers category-wise and year of allotment-wise, who by seniority are eligible for the posts of Secretaries, Additional Secretaries and Joint Secretaries in Government of India;

(b) what is the number of SC/ST I.A.S. Officers categorywise and year of allotmentwise, who are on the panels for the posts of Secretaries, Additional Secretaries and Joint Secretaries and how many of them, inspite of offering their services to Government of India have been denied such postings due to them and the reasons thereof; and

(c) whether it is a fact that after about two decades of service, some

SC/ST I.A.S. Officers are on the panel of Additional Secretaries in Government of India and Government are not promoting them as Additional Secretaries, if so, the reasons therefor ?

**THE PRIME MINISTER AND THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI VISHWANATH PRATAP SINGH):**

(a) to (c) Postings at the level of Secretaries, Additional Secretaries and Joint Secretaries to the Government of India are made by borrowing officers from All India Services and the participating Group 'A' Services in the Central Government. Since the number of posts available at these levels is limited, the criteria for borrowing officers is to draw up suitability lists having due regard to the per-

formance record, eligibility and merit of the officers. These lists are much larger than the number of posts available at any given point of time. Therefore, it is not possible to place every person who is included in the suitability list since placement/posting against a particular post depends upon many other factors including the suitability of the officer for that particular post.

2. The number of Scheduled Caste and Scheduled Tribe IAS officers who by virtue of their seniority and the number of years of service left before retirement are eligible and who have been assessed for their suitability for the posts of Secretary, Additional Secretary and Joint Secretary and the number therein found suitable are as under :—

Level	Seniority	SC	ST
Secretary . . . . .	1954-1959 batch	1( )	1(—)
Additional Secretary . . . . .	1960-1962 batch	14(5)	6(3)
Joint Secretary . . . . .	1963-1972 batch	126(62)	49(23)

(Figures in brackets indicate number found suitable).

3. At the level of Joint Secretary, only such officers are considered for posting who are offered by the State Governments. Presently there are 9 SC officers and 5 ST officers from the IAS on offer for posting at the Joint Secretary level in the Government of India. Orders have been issued for posting one SC officers and one ST officer so far.

4. It is not a fact that SC/ST officers who are on the panel of Additional Secretary are being denied such postings in the Government of India. One ST officer of the 1961 batch has been appointed in the rank of Additional Secretary. One other ST

officer who is on the Additional Secretary panel from IAS batch of 1961 is yet to be actually so appointed. 5 SC and 1 ST officers of the 1962 batch have been found suitable for appointment as additional Secretaries and will be considered for appointment in due course when suitable vacancies arise.

#### **Outlay for Jammu and Kashmir**

**2215. SHRI NARESH C. PUGLIA :** Will the PRIME MINISTER be pleased to state:

(a) what is the total outlay approved for Jammu and Kashmir